

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER THE INSURANCE
Act, 1938

THE MINISTER OF FINANCE (SHRI MORARJI R. DESAI): Sir, I beg to lay on the Table, under sub-section (2) of section 2C of the Insurance Act, 1938, a copy each of the following Notifications of the Ministry of Finance (Department of Economic Affairs) exempting certain companies from the operation of the said section:—

- (i) Notification S.O. No. 1503, dated the 18th June, 1960.
- (ii) Notification S.O. No. 1504, dated the 18th June, 1960.
[Placed in Library. See No. LT-2291/60 for (i) and (ii).]

DECLARATIONS OF EXEMPTION UNDER
THE REGISTRATION OF FOREIGNERS ACT,
1939

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI B. N. DATAR): Sir, I beg to lay on the Table, under the proviso to section 6 of the Registration of Foreigners Act, 1939, a copy each of the following Declarations of Exemption issued under the said section:—

- (i) No. 1/15/60-F.I., dated the 6th July, 1960 (3 Declarations).
- (ii) No. 1/19/60-F.I., dated the 29th July, 1960 (1 Declaration). [Placed in Library. See No. LT-2292/60 for (i) and (ii).]

BROCHURE ON RESULTS OF BYE-ELECTIONS
HELD BETWEEN APRIL, 1959 AND
MAY, 1960

THE MINISTER OF LAW (SHRI A. K. SEN): Sir, I beg to lay on the Table a copy of a brochure prepared by the Election Commission on the Results of bye-elections held between April, 1959 and May, 1960. [Placed in Library. See No. LT-2299/60.]

SUPPLEMENTARY DEMANDS FOR
GRANTS FOR EXPENDITURE OF
THE CENTRAL GOVERNMENT
(EXCLUDING RAILWAYS) IN
1960-61

THE MINISTER OF FINANCE (SHRI MORARJI R. DESAI): Sir, I beg to lay on the Table a Statement showing the Supplementary Demands for Grants for expenditure of the Central Government (Excluding Railways) in the year 1960-61.

MOTION FOR ELECTION TO CEN-
TRAL ADVISORY COMMITTEE OF
NATIONAL CADET CORPS AND
PROGRAMME THEREOF

THE DEPUTY MINISTER OF DEFENCE (SARDAR S. S. MAJITHIA): Sir, on behalf of Shri V. K. Krishna Menon, I beg to move the following Motion:—

“That in pursuance of clause (i) of sub-section (1) of section 12 of the National Cadet Corps Act, 1948 (31 of 1948), this House do proceed to elect, in such manner as the Chairman may direct, one member from among the members of the House to be a member of the Central Advisory Committee of the National Cadet Corps for a term of one year.”

The question was proposed.

SHRI BHUPESH GUPTA (West Bengal): Sir, I want to make a brief observation on this motion. It is good that advisory bodies are formed but I think that Members from the opposition and other public men also should be associated with these institutions and bodies, whether it is the Territorial Army or the N.C.C. It is important.

MR. CHAIRMAN: We agree. Dr. Kunzru has been our member. He is not a Member of the Official Benches. He is an independent Member.

SHRI BHUPESH GUPTA: Dr. Kunzru is above all.